

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 13th day of September, 2002

Original Application No. 1042 of 2002

Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman

Hon'ble Mr. S.Dayal, Member (A)

Chhavi Dutt Sharma s/o Shri Late Ram Dutt Sharma

R/O House No. 823/A Railway Colony,

Khansia. Central Area.

....Applicant

counsel for the applicant:-Shri B.N.Singh

Shri R.Shayam

versus

Union of India through the General Manager

Central Railway Chatrapati Shivaji Terminus.

Mumbai.

....Respondent s

counsel for the respondents:- Shri K.P.Singh

O R D E R

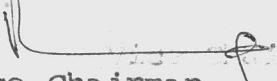
(By Hon'ble Mr.Justice R.R.K.Trivedi, Vice Chairman)

By this OA under Section 19 of Administrative Tribunals Act, 1985, applicant has prayed for a direction to the respondents to finalise the Enquiry proceedings of the applicant within a reasonable time. It appears that applicant was served a memo of charge dated 29-10-1997 on which basis the Enquiry was conducted and Enquiry report was submitted on 27-8-01. The grievance of the applicant is that matter is pending since then and no order has been passed though applicant filed his objection against respondents Enquiry report before respondents on 27-8-01 Annexure-5. Before coming to this Tribunal, applicant filed applications dated 27-8-01 for the early conclusion of the Enquiry but no order has been passed. In our opinion, since the applications are pending the ends of justice will be served if the General Manager Central Railway Chatrapati Shivaji Terminus, Mumbai is directed to consider and decide the applications of the applicant by a speaking

order within a period of 2 months from the date of receipt of a copy of this order. The O.A is accordingly disposed of. ~~Now~~ The General Manager is directed to consider and decide the applications of the applicant within 2 months by a reasoned and speaking order.

No costs.

  
Member (A)

  
Vice Chairman

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